

STATUS REPORT DATED 10.02.2021 OF TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB) (RESPONDENT NO. R2) IN ORIGINAL APPLICATION No. 43 OF 2019 (SZ).

Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution.

Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Committee with CPCB, TSPCB & District Collectorate/ District Magistrate Office, Jogulamba Gadwal District to inspect the Cotton ginning & De-linting units situated at Ieeja & Gadwal surrounding areas of Jogulamba Gadwal District and report about the genuineness of the allegations made in the application.

Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and the detailed Joint Monitoring report was submitted to the Hon'ble NGT, South Zone, Chennai.

It is to submit that the Hon'ble NGT vide Order dated 09.10.2020 directed as follows: -

"6. Nothing was mentioned about the operational part of the ETPs in the present report as well. So, the Pollution Control Board is directed to submit a further report as to whether the units which are having their own ETPs have obtained necessary consent and whether they are meeting the norms and if so, they are directed to pass appropriate orders permitting them to operate ETPs who are conforming to the norms in accordance with law.

7. The Joint Committee as well as the Pollution Control Board is directed to submit a further status of the proceedings initiated for recovery of environmental compensation as mentioned in their present report dated 06.10.2020 and also the status of the ETP's of the units who are having their own ETP's and submit a further report to this Tribunal on or before 10.11.2020 by e-filing along with necessary hardcopies to be produced as per Rules.

8. For consideration of further report and objections, if any, to the action taken report submitted by the Pollution Control Board, post on 10.11.2020".

Further the case came up for hearing and was posted on 13.01.2021.

Subsequently posted for hearing on 11.02.2021.

The Board officials inspected the Cotton ginning and delimiting industries on 23.12.2020 located at Gadwal, Ieeja and Itikyala Mandals in Jogulamba Gadwal District to verify the present status of operation of ETPs. The status is as follows: -

Sl. No.	Name of the industry & location	ETP Capacity and treatment units provided	Operational status of ETP	Environmental Compensation assessed vide Order dated 03.10.2020 (Rs.)	Environmental Compensation paid as on 11.01.2021
1.	M/s. Sree Ramya Industries, Sy.No. 244/KA, KA(PAIKI), KHA, Mellacheruvu (V), Gadwal (M), Jogulamba Gadwal District.	90 KL. Tank in Tank with FRP Collection tanks of 2 no's (2x20KL) → Lime Dosing Tank(5KL) → Neutralization Tank(1X15KL) Primary settling Tank-(21KL) with 2 diffusers → Aeration tank(15KL) with 1 diffuser → sludge drying Beds → Feed Tank/SST(HDPE tank 2KL) → Softener → Double Membrane Filter → Treated water for on-land irrigation	ETP was in operation. The analysis results of outlet of ETP are meeting the discharge standards prescribed by the Board.	Rs.12,56,250/-	Rs.5,00,000/-
2.	M/s. N.A.K.R. Processing Unit, S.No.174/KA, 175/5, Parumala (V), Ieeja Road, Gadwal (M), Jogulamba Gadwal District.	60 KL. Collection tank → FRP Tanks Tank in Tank 2 X 10 KL → Lime Dosing Tank 6 KL → Primary Settling tank 25.0 KL → Aeration Tank 15 KL → Sludge drying Beds → Filter Feed Tank/ SST 10.0 KL → Softener Plant and DMF →	Not started de-limiting activity. Hence, ETP is not in operation.	10,68,750/-	Not yet paid

Sl. No.	Name of the industry & location	ETP Capacity and treatment units provided	Operational status of ETP	Environmental Compensation assessed vide Order dated 03.10.2020 (Rs.)	Environmental Compensation paid as on 11.01.2021
		Treated water collection tank			
3.	Sri Lakshmi Venkataramana Ginning & Processing Unit, Sy.No.170, Ieeja Road at Gadwal, Jogulamba Gadwal District.	90 KL. Collection tank (HDPE tank in tank of 5 KL) → Primary Settling tank (25 KL) → Aeration tank (15 KL) → Sludge Drying beds → Filter Feed tank / SST (5 KL HDPE tank) → DMF → Softener plant (4 KL/hr.) → treated water for irrigation on land.	Not started de-liniting activity. Hence, ETP is not in operation.	12,56,250/-	Not yet paid
4.	M/s. Sri Venkateswara Ginning & Seed Processing Plant, Sy.No.840, 7-7-971/B, Mallecheruvu, Gadwal (V&M), Jogulamba Gadwal District	50 Kl. Collection tank in Tank (HDPE tank)5.0KL → Lime Dosing Tank 5 KL → Primary Settling tank 22.0 KL Aeration Tank 10 KL → Sludge drying bed → Softener Plant DMF → Treated water partly for reuse and partly for Green belt development.	Not started de-liniting activity. Hence, ETP is not in operation.	8,75,000/-	Rs.4,50,000/-
5.	M.Narayana Ginning Mill,,Sy.No.854, Behind Market Yard, Ieeja Road, Gadwal (V&M), Jogulamba Gadwal District:	The industry is carrying out only ginning activity.	--	Exempted as the unit is carrying out Cotton Ginning activity.	

Sl. No.	Name of the industry & location	ETP Capacity and treatment units provided	Operational status of ETP	Environmental Compensation assessed vide Order dated 03.10.2020 (Rs.)	Environmental Compensation paid as on 11.01.2021
6.	M/s. Sri Sai Ginning and seed processing plant, Sy.No:877, Ieeja Road, Gadwal, Jogulamba Gadwal Dist	The industry is carrying out only ginning activity.	--	Exempted as the unit is carrying out Cotton Ginning activity.	
7.	Sri Ayyappa Swamy Cotton Ginning Mill, Sy.No:858/Aa, Near Milk ColingCenter, Gadwal, Mahaboobnagar Dist	The industry has dismantled 2 De-linting reactors. The representative of the industry has informed that they will not operate the de-linting activity further and not provided ETP.	The industry has proposed to carry out only ginning operations.	12,56,250/-	Rs.2,56,250/-
8.	Sri Krishna Ginning & Seed Processing Plant, Sy.No. 149, Paramala (V), Gadwal (M), Gadwal District	The industry is carrying out only ginning activity.	--	Exempted as the unit is carrying out Cotton Ginning activity only.	
9.	M/s. Sri Sai Hybrid Cotton Seeds Processing Unit, Sy.No.186, Kondapally Road, Gadwal (V), & (M), Jogulamba Gadwal District	90 Kl. 2 Nos of collection of each 20 Kl (FRD tanks) → lime tank 5 Kl → primary settling tank 21 Kl → Aeration tank 15 Kl → sludge drying beds → feed tank / SST HDPE 2.0 Kl → DMF & softener Plant → treated water for irrigation on land.	Not started de-linting activity. Hence, ETP is not in operation.	5,06,250/-	Not yet paid

Sl. No.	Name of the industry & location	ETP Capacity and treatment units provided	Operational status of ETP	Environmental Compensation assessed vide Order dated 03.10.2020 (Rs.)	Environmental Compensation paid as on 11.01.2021
10.	M/s. Sandeep Agri Sciences Pvt. Ltd., Sy.No.869 A, Gadwal (V&M), Gadwal District	The industry is carrying out only ginning activity.	--	Exempted as the unit is carrying out Cotton Ginning activity.	
11.	M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla, odowns Bearing No.3-1-1, Kista Reddy Bangla, Gadwal (M), Jogulamba Gadwal District.	Closure Order to the industry vide order dated 31.12.2019. Presently the industry is not in operation The industry has not provided ETP.	The industry has proposed to carryout only ginning operations.	7,56,250/-	Not yet paid
12.	M/s. YSR Seed Processing Plant, Sy.No.221KA, Ieeja Road, Mallecheruvu, Gadwal (V & M), JogulambaGadwal District	70 KL. Grid chamber of 3 no's → Lime Dosing tank 5 KL → Collection tank & neutralization tank (HDPE Collection tank 10 KL) → Primary settling tank 25 KL Additional Storage Tank -1 – 20 KL → Sludge Drying Beds → Aeration tank 25 KL → Additional Storage Tank-2 – 20 KL → Filter feed tank → Softener → Double Membrane Filter → Treated water for on-land irrigation.	Not started de-liniting activity. Hence, ETP is not in operation.	10,68,750/-	Rs.2,00,000/-

Sl. No.	Name of the industry & location	ETP Capacity and treatment units provided	Operational status of ETP	Environmental Compensation assessed vide Order dated 03.10.2020 (Rs.)	Environmental Compensation paid as on 11.01.2021
13.	M/s. Sree Laxmi Srinivasa Ginning Mill, Sy.no 132 & 149, Paramala (GP), Paramala (V), Gadwal (M), JogulambaGadwal District	55 KL. Collection Tank(Tank in Tank) of 10KL → Lime Dosing tank 5 KL → Primary settling tank 25 KL→ Aeration Tank 15 KL → Filter feed tank / Secondary settling tank 5 KL → Softener and DMF 4 KL/hr → Treated water for on-land irrigation.	Not started de-liniting activity. Hence, ETP is not in operation.	5,06,250/-	Rs.2,00,000/-
14.	M/s. Aparana Cotton Traders, Sy.No 192ka2, 192ka5, 192ka6, 170Ka,Paramala (GP), Paramala (V), Gadwal (M), Gadwal District	24 KL. Collection tank 12 KL → Lime dosing tank 5 KL → Primary settling tank HDPE 5 KL → Aeration tank → Filter feed tank HDPE 2 KL →Sludge Drying Beds→ Softener→DMF 5 KL/hr → Treated water for Green belt development.	Not started de-liniting activity. Hence, ETP is not in operation.	5,06,250/-	Rs.1,50,000/-
15.	M/s. Sree Manikanta Seed Processing Industries, Sy No 184KHA, Meelacheruvu, Kondapally Road, JogulambaGadwal District	33 KL. HDPE Tank in Tank with concreted platform 5.0 KL → FRP collection Tank I 10 KL → FRP collection Tank-II 16.0 KL → Lime dosing Tank FRP Tank 6.0 KL → Sludge Drying Beds → Aeration Tank → Filter	Not started de-liniting activity. Hence, ETP is not in operation.	12,56,250/-	Not yet paid

Sl. No.	Name of the industry & location	ETP Capacity and treatment units provided	Operational status of ETP	Environmental Compensation assessed vide Order dated 03.10.2020 (Rs.)	Environmental Compensation paid as on 11.01.2021
		pump → HDPE Tank 2.0 KL → Softener and DMF 4.0 KL/hr → treated water for irrigation on land.			
16.	M/s. Sri Laxmi Venkateshwara Seed Processing Unit, Sy.no.184 & 185, Kondapally Road, Paramala (V), Gadwal (M), Gadwal Dist.	100 KL. Collection tank-1 100 KL → above ground level Collection Tank-2 100 KL → Primary Settling Tank 30 KL → Lime Dosing Tank 3 KL → Sludge Dying beds → Leachate water → Aeration Tank 30 KL → Filter Feed Tank & Secondary Settling Tank 20 KL → Softener → DMF 4-KL/HR → Treated water for on-land irrigation.	Not started de-liniting activity. Hence, ETP is not in operation.	10,81,250/-	Not yet paid
17.	M/s. Sree Venkateshwara Ginning & Processing Unit, Sy.No.68/PA, Ieeja (V&M), Jogulamba Gadwal District	The industry is carrying out only ginning activity.	--	Exempted as the unit is carrying out Cotton Ginning activity.	
18.	M/s. Sri Sai Laxmi prasanna Ginning Mill, Sy.No: 52/A3/1&2, Ieeja (V & M), Jogulamba Gadwal District	The industry is carrying out only ginning activity.	--	Exempted as the unit is carrying out Cotton Ginning activity.	

Sl. No.	Name of the industry & location	ETP Capacity and treatment units provided	Operational status of ETP	Environmental Compensation assessed vide Order dated 03.10.2020 (Rs.)	Environmental Compensation paid as on 11.01.2021
19.	M/s. Sri Balaji Ginning Mill, Sy No 888b2, Ieeja (V & M), Jogulamba Gadwal Dist	12 KL. Collection Tank & Equalization and Neutralisation (E & Q)- 12 KL → Aeration tank HDPE 7 KL → DMF HDPE – 2 KL → Lime dosing tank 5 KL → sludge drying beds → Filter Feed pump 1.5 HP → Softener & Double Membrane Filter → Treated water partly for reuse and partly for green belt.	Not started de-liniting activity. Hence, ETP is not in operation.	10,68,750/-	Rs.3,00,000/-
20.	M/s. Sree Sai Ram Ginning and Processing Unit.,Sy.no.891 A, 891B, Ieeza (V & M), Jogulamba Gadwal Dist	40 KI HDPE tank in tank (10 KL) → Primary Settling (FRP tank in tank)→ Lime dosing tank (5 KL)→ Primary Settling tank HDPE tank (Sintex tank – 10 KL) →FRP Aeration tank (6 KL) → Filter Feed Tank/ SST Sintex tank (3 KL)→ softener →Double membrane filter →treated water discharge into On land for irrigation.	ETP was in operation. The analysis results of outlet of ETP are meeting the discharge standards prescribed by the Board.	5,06,250/-	Rs.2,50,000/-

Sl. No.	Name of the industry & location	ETP Capacity and treatment units provided	Operational status of ETP	Environmental Compensation assessed vide Order dated 03.10.2020 (Rs.)	Environmental Compensation paid as on 11.01.2021
21.	M/s. Nageswar Reddy and others cotton Seed Ginning Mill (Sri SaiLaxmiVenkateshwara Processing Unit), Sy.No: 894/B, Medikonda Road, Ieeja, Jogulamba Gadwal Dist	33 Kl. FRP collection tank in tank (20 KL) → HDPE lime dosing (Sintex – 5 KL) tank → Sludge Drying beds → Primary Settling tank HDPE tank (Sintex tank – 10 KL) → FRP Aeration tank (15 KL) → Filter Feed Tank/ SST FRP tank (8 KL)→ softener Double membrane filter → Treated water discharge into onland.	ETP was in operation. The analysis results of outlet of ETP are meeting the discharge standards prescribed by the Board.	10,68,750/-	Rs.5,00,000/-
22.	M/s. Vigneshwara Agritech (Formerly Sri Laxmi prasanna Ginning Mill), Near Ieeja Petrol Bunk Chowrastha, Ieeja (V & M), Jogulamba Gadwal Dist	Not Constructed ETP. Board issued closure directions on 02.12.2019.	Presently, the unit is not in operation. The industry has proposed to carryout only ginning operations.	7,00,000/-	Not yet paid
23.	M/s. Image Crop Sciences Pvt. Ltd., Sy.No.412A2, Vemula (V), Itikyal (M), Gadwal District	ETP provided. However, ETP was not in operation during inspection on 27.01.2021 and Board issued Closure orders on 08.02.2021 for non-compliance of Board directions.	ETP was not in operation and not meeting the discharge standards.	5,06,250/-	Not yet paid

The Cotton ginning & de-linting units are seasonal units and will be in operation from November to January / February every year depending on the crop cultivation. It is to submit that there are 23 Cotton ginning and de-linting units. Out of 23 units, 17 units carry out de-linting activities where effluents are generated. Out of 17 de-linting units, 14 units have provided ETPs to treat the effluents generated from de-linting activities. Remaining 3 units have not provided ETPs. However, these 3 units have not started de-linting operations and they propose to carry out only ginning operations. During the inspection of the Board officials, out of 14 units which have provided ETPs, only 4 units were carrying out de-linting operations. 3 units were operating ETPs and meeting the discharge standards prescribed by the Board. One industry i.e., M/s. Image Crops was not operating ETP and the industry was issued with Closure directions on 08.02.2021 for not operating ETP and not meeting the discharge standards prescribed by the Board **(Annexure-I)**. Remaining 10 units have not started de-linting operations.

With regard to levying and collection of Environmental compensation (EC) on Cotton de-linting industries, it is to submit that Board has levied EC on 17 industries. Out of which, only 9 industries have paid partial amount and balance 7 industries have not paid the EC as indicated in the table above. The Cotton de-linting units requested time to deposit Environmental Compensation levied by the Board stating that the Cotton de-linting units are small scale industries and payment of Environmental Compensation at one stretch as assessed by the Board is a very huge financial burden to them. They requested that the Board allow them to pay in two or three instalments over a period of Six months to One year.

The industries were given an opportunity of hearing on 29.01.2021 before the Task Force Committee of the Board. As per the recommendations of the Committee, the 17 industries were issued with directions on 06.02.2021 to pay the Environmental Compensation within one week.

Sd/-
MEMBER SECRETARY

// T.C.F.B.O //

Ksreddy

**SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020 - 1699

Date:08.02.2021

Sub: M/s. Image Crop Sciences Pvt. Ltd., Sy.No.412/A/2, Vemula (V), Itikyal (M), Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Not complying with the Board directions / consent conditions - **CLOSURE ORDERS - ISSUED - Reg.**

Ref : 1. CFO order dated 02.11.2017.
2. Order dated MHB-157/TSPCB/U-V/TF/2020 dated 03.10.2020
3. Inspection of your industry by the Board officials on 27.01.2021.
4. Hearing held on 29.02.2021.

1. WHEREAS, you are operating the industry located at Sy.No.412/A/2, Vemula (V), Itikyal (M), Mahaboobnagar District and engaged in cotton processing and de-linting activities.
2. WHEREAS, the Board issued CFO vide order dated 02.11.2017 which is valid upto 31.08.2022 for Cotton Seed - 3000 MTA, Jowar - 1000 MTA, Maize - 1000 MTA, Bajra - 1000 MTA. The industry has obtained CFO amendment on 07.12.2020 for change of disposal of effluents from M/s. JETL to treat in their own ETP.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution.
4. WHEREAS, in obedience to the Hon'ble NGT orders dated 15.11.2019 & 07.01.2020, the Board vide order dated 03.10.2020 issued certain directions. The Board has also directed the industry to deposit Rs. 5,06,250/- towards Environmental Compensation.
5. WHEREAS, the Hon'ble NGT has listed the case for 13.01.2021 and subsequently, adjourned to 11.02.2021. The Hon'ble NGT directed the Board to file the action taken report on the proceedings initiated for recovery of Environmental Compensation.
6. WHEREAS, the Board officials inspected your industry on 27.01.2021 and observed the following:
 - i. The industry has obtained CFO amendment on 07.12.2020 for change of disposal of effluents from M/s. JETL to treat in their own ETP.
 - ii. The industry consumes total water of about 1.0 KLD i.e. Process & Washings - 0.75 KLD, Drinking - 0.05 KLD and Domestic - 0.2 KLD.
 - iii. The industry generates total wastewater of about 0.7 KLD i.e. from Process & Washings - 0.5 and shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal & Domestic - 0.2 KLD let into septic tank followed by soak pit.
 - iv. On the day of inspection, the unit was in operation and the industry is operating delinting activity.
 - v. The industry has constructed ETP but during inspection, ETP was not in operation and it was observed that the industry has not provided pipeline connectivity from the difference section of de-linting to the connection tank of the ETP.
 - vi. During inspection, the industry is discharging the untreated effluents directly into 2 Nos of unlined lagoons from their through pump the industry is lifting the untreated effluents into unlined lagoon of the back side of the industry. However, the industry has not dismantle the unlined lagoons and using unlined lagoons for storage of untreated effluents.

- vii. The industry is discharging the untreated effluents into adjacent lands.
- viii. The Board officials has collected sample from stagnated water from unlined lagoon 1 & lagoon 2 and direct discharge from agriculture land and submitted to central laboratory for analysis.
- ix. The industry has not provided closed shed with concreted floor for storage of Sulphuric Acid cans and during inspection acid carboy's were stored openly.
- x. As per NGT committee recommendation, the industry has not submitted manifesto copy of disposal details of sludge lifted to M/s.TSDF
- xi. The industry generate solid waste generate Collection tank sludge - 5 kg/day and send to TSDF but the industry's member ship of M/s. TSDF is expired on 06.11.2018.
- xii. The industry has submitted BG of Rs. 2 Lakhs Valid upto 20.10.2026.
- xiii. The industry has not provided two black boards of size 6ft by 4ft at the main entrance of the plant.
- xiv. The condition wise compliance of the industry on Task Force Directions is as follows :

S.No.	Directions	Compliance
1.	The industry shall deposit Rs. 5,06,250/- towards Environmental Compensation within one week.	The industry has not paid Environmental compensation.
2.	The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board.	During inspection, the industry is discharging in the untreated effluents directly into 2 Nos of unlined lagoons from their through pump the industry is lifting the untreated effluents into unlined lagoon of the back side of the industry. The industry is discharging the untreated effluents into adjacent agriculture lands.
3.	The industry shall dispose the contaminated soil to TSDF immediately.	The industry has not submitted details of contaminated soil disposed to M/s TSDF.
4.	The industry shall not cause air pollution / dust nuisance to the surrounding environment.	--
5.	The industry has to submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.	Not submitted

The Board has issued CFO Amendment on 07.12.2020 for change of effluent disposal option from JETL to treat in their individual ETP with following conditions.

Sl.No.	Conditions	Compliance
1.	The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.	<ul style="list-style-type: none"> 1. During inspection, the industry is discharging in the untreated effluents directly into 2 Nos of unlined lagoons from their through pump the industry is lifting the untreated effluents into unlined lagoon of the back side of the industry. 2. The industry is discharging the untreated effluents into adjacent agriculture lands. 3. The Board officials has collected sample from stagnated water unlined lagoon 1 and lagoon 2 and direct discharge from agriculture land and submitted to central laboratory for analysis.
2.	The industry shall obtain renewal of M/s TSDF, Dundigal member ship immediatetly.	The industry's member ship of M/s. TSDF is expired on 06.11.2018.

3.	The industry shall provide separate energy meter to the ETP and shall submit records to regional officer (RO), Hyderabad every month	The industry has constructed ETP but during inspection, ETP was not in operation and it was observed that the industry has not provided pipeline connectivity from the difference section of de-linting to the connection tank of the ETP.
4.	The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP and shall submit the meter readings to the RO, Hyderabad every month.	Not Complied
5.	The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.	Not submitted
6.	The industry shall abide to the decision of the Hon'ble NGT on the petition filed against de-linting units located at Gadwal & Ieeza surroundings.	--
7.	The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.	The industry has not submitted the details of the sludge lifted to M/s TSDF and During inspection, sludge was stored openly.
8.	The industry shall not discharge waste water outside the industry premises under any circumstances.	During inspection, the industry is discharging the untreated effluents directly into 2 Nos of unlined lagoon from their through pump the industry is lifting the untreated effluents into unlined lagoon of the back side of the industry.
9.	The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area.	The industry has not provided concreted floor for storage of Sulphuric Acid cans.

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee meeting held on 29.01.2021. Your industry representative attended the meeting.

The committee noted that the industry is not complying with the Board directions and after detailed discussions recommended to issue closure orders to the industry for the following reasons:

- i. During inspection, ETP was not in operation and it was observed that the industry has not provided pipeline connectivity from the different sections of de-linting to the connection tank of the ETP.
- ii. The industry is discharging the untreated effluents directly into 2 Nos of unlined lagoons through pump the industry is lifting the untreated effluents into unlined lagoon of the back side of the industry.
- iii. The industry has not dismantled the unlined lagoons and using unlined lagoons for storage of untreated effluents.
- iv. The industry is discharging the untreated effluents into adjacent lands.
- v. The industry has not provided closed shed with concreted floor for storage of Sulphuric Acid cans and during inspection acid carboy's were stored openly.
- vi. As per NGT committee recommendation, the industry has not submitted manifesto copy of disposal details of sludge lifted to M/s.TSDF

- vii. The industry membership of M/s. TSDF is expired on 06.11.2018.
8. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that your industry is not complying with the Board directions / Consent conditions and causing air and water pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and for the reasons stated above, the Board hereby issues **Closure Orders to your industry** in the interest of protecting public health and environment. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.
9. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
10. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s. Image Crop Sciences Pvt. Ltd.,
Sy.No.412/A/2, Vemula (V), Itikyal (M),
Mahaboobnagar District

//T.C.F.B.O//


Senior Environmental Engineer (FAC)
(UH - V)

Item No.8:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.43 of 2019 (SZ)

(Through Video Conference)

IN THE MATTER OF:

P. Madhusudhan Reddy
Godawari District, Telangana.

...Applicant(s)

Versus

State of Telangana
Rep. by its Secretary,
Secretariat, Hyderabad & Ors.

...Respondent(s)

Date of hearing: 09.10.2020.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s):

Sri. Sravan Kumar.

For Respondent(s):

M/s. Renuga represented

Smt. H. Yasmeen Ali for R1, R3 & R4.

Sri. B. Lakshmi Narasimhan represented

Sri. T. Saikrishnan for R2.

Sri. K.S. Viswanathan represented

Sri. R. Gangadharan for R5 to R13, R19 to R21 &
R25 to R27.

ORDER

1. When the matter came up for hearing today through Video Conference, M/s. Renuga represented Smt. H. Yasmeen Ali, the learned counsel appearing for respondents 1, 3 & 4 and Sri. K.S. Viswanathan represented Sri. R. Gangadharan, the learned counsel who proposed to appear for respondents 5 to 13, 16, 19 to 21, 25 to 27 whom notice has not been issued by this Tribunal so far.
2. M/s. Renuga, the learned counsel submitted that due to some technical difficulties, Sri. Sravan Kumar, counsel for the applicant and Sri. T. Saikrishnan, counsel for 2nd respondent are not able to attend the hearing through Video Conference. Since, the applicant could not appear due to technical difficulties though, he was trying for the same, we feel that the matter has to be adjourned to a further date.
3. We have received the action taken report dated 06.10.2020 submitted by the Telangana State Pollution Control Board.
4. The learned counsel appearing for the proposed parties submitted that the Pollution Control Board is not permitting the function of the ETP's by the persons who are having their own ETP's and they are not considering the application submitted for Consent to Operate or even in cases where consent has been granted, they are not permitting those ETP's to function as well citing the orders of this Tribunal.

5. It may be mentioned here that we have not directed the Pollution Control Board not to permit the functioning of the ETP's, if they are having all necessary consent as provided under the Environmental laws. We have also mentioned in the earlier order that on the basis of the earlier reports submitted that since none of these units are having Consent to Operate in respect of ETP's the validity period of which are expired, so we directed them to impose environmental compensation for the violation committed by the units in accordance with law. If permissions have been granted or consent have been obtained for operation of ETP's in accordance with law and the ETP's are functional meeting the norms, then it is for the Pollution Control Board to examine the same and permit the units to use the ETP's if it is satisfying the norms.
6. Nothing was mentioned about the operational part of the ETP's in the present report as well. So, the Pollution Control Board is directed to submit a further report as to whether the units which are having their own ETP's have obtained necessary consent and whether they are meeting the norms and if so, they are directed to pass appropriate orders permitting them to operate ETP's who are conforming to the norms in accordance with law.
7. The Joint Committee as well as the Pollution Control Board is directed to submit a further status of the proceedings initiated for recovery of

environmental compensation as mentioned in their present report dated 06.10.2020 and also the status of the ETP's of the units who are having their own ETP's and submit a further report to this Tribunal on or before 10.11.2020 by e-filing along with necessary hardcopies to be produced as per Rules.

8. For consideration of further report and objections, if any, to the action taken report submitted by the Pollution Control Board, post on 10.11.2020.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.43/21019,
09th October, 2020. Mn.

